

High Court of Jammu and Kashmir at Jammu

(Office of the Registrar General)

ORDER

No:- 1270

Dated:- 23-02-2017

Whereas vide High Court order No.869 dated 08.11.2016, seven candidates were appointed as Readers temporarily, in the grade of PB-2 Rs.9300-34800 + grade pay Rs.4800/-in the High Court of Jammu and Kashmir with the direction to all the appointees to join within fifteen days from the date of order. A copy of order was duly uploaded on the website of the High Court and published in the newspapers as well.

Whereas one Mr Zahoor Ahmad Wani S/o Shri Gh.Mohammad Wani R/o Dharam-Bugh, Kralapora Wani Mohalla, Chadoora, Budgam -190019 who too was appointed as Reader vide aforesaid order, but did not join the service within the prescribed time limit.

Whereas vide this Registry communication Nos.24798/GS dated 02.12.2016 a copy of appointment order was again sent to the said Mr. Zahoor Ahmad Wani through Registered A/D post with the direction to join within seven days. As per report of the concerned Postal Authority, the said communication was duly delivered to the said candidate. Even then he did not join his service.

Whereas vide No.29107/GS dated 31.01.2017, a notice was issued and sent to said Mr. Zahoor Ahmad Wani with the direction to give in writing as to whether he intends to join the service as Reader in the High Court of J&K or not. The notice also carried a direction that his reply should reach this office within seven days and in case no response is received, it shall be presumed that he is not interested in joining the service as Reader in the High Court of J&K and further action for cancellation of his appointment as Reader shall follow.

Whereas, despite the aforesaid notice having been duly delivered upon the said Shri Zahoor Ahmad Wani, as per report of the concerned Postal Authority, he did not respond.

Whereas Shri Shri Umer Javied S/o Shri Javied Iqbal; R/o Iqbal Nagar 1st, Lane-2nd near Khanday Masjid, Sopore, District, Baramulla figures at Sr. No.1 in waiting list of Readers issued by High Court order No. 925 dated 22.11.2016.

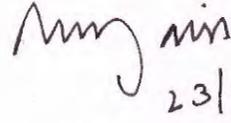
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23/2/17

Now, therefore, keeping in view the facts and circumstances of the matter, sanction is here by accorded to the :

1. Cancellation of appointment of Mr Zahoor Ahmad Wani S/o Shri Gh.Mohammad Wani R/o Dharam-Bugh, Kralapora, Wani Mohalla Chadoora, Budgam -190019 as reader in the High Court of Jammu and Kashmir.
2. Appointment of Shri Umer Javied S/o Shri Javied Iqbal; R/o Iqbal Nagar 1st, Lane-2nd near khanday Masjid, Sopore, District, Baramulla as Reader (temporarily) in the grade of PB-2 Rs.9300-34800 + grade pay of Rs.4800/- in the in the High Court of Jammu and Kāshmir with the direction to join in the office of Registrar Judicial, High Court Wing, Srinagar within seven days from the date of order.

The appointment, shall be subject to the rider that if anything adverse is found against him during the course of verification of his character, antecedents and the testimonials, his appointment shall be liable to be terminated / cancelled.

By order;

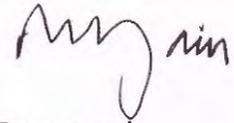

23/2/17.

(R. S. Jain)

Registrar General

No: 31558-76/C/S Dated: 23-2-2017
Copy of the above forwarded to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for placing the same before His Lordship for kind information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu for information.
4. Registrar Judicial, High Court Wing, Jammu/Srinagar.
.....for information and further necessary action
5. Chief Accounts Officer, High Court of J&K.
6. Director Information Jammu for publication in the leading Newspapers having wide circulation in the state of J&K.
7. Accounts Officer, High Court Wing, Srinagar.
8. Incharge NIC High Court of J&K for uploading on the High Court website.
9. Shri Umer Javied S/o Shri Javied Iqbal; R/o Iqbal Nagar 1st, Lane-2nd near khanday Masjid, Sopore, District, Baramulla .



Registrar General